

THE CONDUCT OF PARLIAMENTARY ELECTIONS (SIKKIM) RULES, 1977

Notification No. S.O 45(E), dated the 25th January, 1977.—In exercise of the powers conferred by section 169 of the Representation of the People Act, 1951 (43 of 1951) and in supersession of the Conduct of Parliamentary Elections (Sikkim) Rules, 1975, the Central Government, after consulting the Election Commission, hereby makes the following Rules, namely:—

1. Short title and commencement.—(1) These Rules may be called the Conduct of Parliamentary Elections (Sikkim) Rules, 1977.

(2) They shall come into force at once.

2. Application of the conduct of Elections Rules, 1961 to elections to Parliament from Sikkim.—The Conduct of Elections Rules, 1961, in so far as they relate to an election to the House of the People or, as the case may be, to the Council of States, shall apply in relation to any election to the House of the People or, as the case may be, to the Council of States from the State of Sikkim, subject to the modification that in rule 90 of the said Rules, in the Table, under the heading "I. States" after entry 21 relating to West Bengal, the following entry shall be inserted, namely:—

"22. Sikkim.....15,000....."

[Gazette of India, Part II, Section 3 (ii), Extraordinary, p. 111.]